

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong, the 15<sup>th</sup> February, 2019

**NO. LJ (B) 6/2019/38** - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoints the following Officer as Executive Magistrate and further under sub-section (2) thereof as Sector/Zonal Magistrates for conduct of General Elections to the Khasi Hills & Jaintia Hills Autonomous District Council, 2019.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri Shongdorlut Mawlong, BADO, Border Area Development Officer, Pynursla.	Within East Khasi Hills District, Shillong	Deputy Commissioner, East Khasi Hills District, Shillong
2.	Shri Harold Davidson Pariat, EE, District Rural Development Agency, Shillong.	-do-	-do-

  
**(E.M. Donn),**

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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MEMO.NO. LJ (B) 6/2019/38- A,  
Copy to:-

Dated Shillong, the 15<sup>th</sup> February, 2019

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. District Council Affairs Department with reference to letter No. DCA.8/2014/139, dt. 13<sup>th</sup> February, 2019.
5. Personnel A.R (A) Department.
6. Election Department.
7. Data Entry Operator, Law (A) Deptt. for uploading in the Meghalaya web site.
8. Director of Information and Public Relation, Meghalaya, Shillong
9. Office Copy.

**By Order etc.,**

  
Joint Secretary to the Govt. of Meghalaya  
Law (B) Department.

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